12.16 hrs.

BUSINESS ADVISORY COMMITTEE

THIRTY-SECOND REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 13th August, 1973."

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given notice of my intention to raise the matter of land-grabbing by the Punjab Chief Minister. I have ample evidence with me. You kindly tell me what am I to do about it.

I have written a separate letter.

MR. SPEAKER: When the business for the next week comes up, this will arise, not now.

SHRI JYOTIRMOY BOSU: I am on a different issue....

MR. SPEAKER: I am not allowing it.

श्री मधु लिमये (बांका): [illegible] कुछ [illegible] है [illegible] मेरा कोई [illegible] है [illegible] में [illegible] यह [illegible] है कि [illegible] के [illegible] आप [illegible] का मौका दें। [illegible] है कि [illegible] कम [illegible] उसके [illegible] की [illegible] भी [illegible] को [illegible] मंत्री जी [illegible] करने की कृपा करें।

प्रध्यक्ष महोदय [illegible] क्या मतलब है [illegible] आप को [illegible] झाऊं [illegible] दिया है

as if I am the only person.

Everything is decided in this committee where the representatives of all Parties sit.

मेरा बंधन तो [illegible] होता है

It will be put before that committee. Time is allotted by that committee. I have no control over the allocation of time. I just clear the motion whether it is in order or not and it is for the committee to give decisions on such matters, not myself alone.

Now, the question is:

"That this House do agree with the Thirty-second Report of the Business Advisory Committee presented to the House on the 13th August, 1973."

The motion was adopted.

SHRI S. A. SHAMIM (Srinagar): What happens to the submission I have made?

MR. SPEAKER: We have already fixed a call attention on it.

SHRI JYOTIRMOY BOSU: I have already written to you...

MR. SPEAKER: I am not going to allow anything. ....(*Interruptions*) Any member of the House gets up as if he has got the right or the privilege to say anything about any man in this country.

RE. WITHDRAWAL OF LOCOMEN'S STRIKE

SHRI M. KALYANASUNDARAM (Tiruchirapalli): You will remember, Sir, that the House received with great joy the statement made by the hon. Minister for Railways on 13th August, 1973 regarding the withdrawal of the Locomen's strike Now I have received complaints from several quarters that the workers have not been released in many places. Also, the warrants have not been withdrawn. Even fresh warrants are issued and fresh arrests are made. This is clear violation of the terms of the agreement reached with the delegation of